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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1449/95.

Dt.of Decision : 30-11-95.

1. J.Genapathi

2. CH.Maruthi

.. Applicants.

Vs

1. The Telecom District Engineer,
Adilabad, Adilabad District.

2. The Sub-Divisional Officer,
Telecom, Sirpur, KagahazNagar,
Adilabad District,

3. The Chief General Manager,
Telecommunications,
Doorsanchar Bhavan,
Nampally Station Road,
Hyderabad.

Respondents.

Counsel for the Applicants : Mr. Ch.Jagannadha Rao

Counsel for the Respondents : Mr. M.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

ORDER

As per Hon'ble Shri A. B. Gorthi, Member(Admn)

Heard Shri Jagannadha Rao, learned Counsel for the applicant and Shri N.V. Ramana, learned Standing Counsel for the respondents.

2. It is stated in the OA that the applicant No.1 was initially engaged as a casual mazdoor under Sub Divisional Officer, Telecom, Sirpur on 1.12.1986 and that, he worked continuously till 30.6.1989. His name was entered in the Muster Rolls. During that period, he had completed more than 240 days of service as a casual mazdoor under the respondents. Similarly, applicant No.2 was initially engaged on 1.12.1987 and he worked continuously till 31.5.1989. The respondents however, stopped assigning any work to the applicants after the said dates. The ^{in this OA} prayer of the applicants is for a direction to the respondents to consider their cases for grant of temporary status and ~~sub~~ subsequent regularisation.

3. In support of their averments that they had worked for certain periods, they have annexed documents purporting to be certified by the concerned A.E., Telecom.

4. Learned Standing Counsel for the respondents states that the facts stated by the applicants in this OA will be verified and if they found to be genuine, the respondents will consider their cases for re-engagement in accordance with the extant instructions.

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..3..

5. In view of the above, this OA is allowed at the admission stage itself with the following directions to the respondents:

- i) The respondents shall re-engage the applicants as soon as there is work and in preference to freshers. For this purpose, no casual labour who is already working shall be retrenched.
- ii) The applicants will not be entitled to seek condonation of break in service for the period from their dis-engagement till their date of re-engagement in pursuance of this order.

6. No costs. //

thank you
(A.B. GORITHI)

Member (Admn)

Neeladri
(V.NEELADRI RAO)
Vice Chairman

Dated: The 30th November, 1995

Dictated in the Open Court

Amr. 6-12-95
Deputy Registrar (JACCC)

To

1. The Telecom District Engineer, Adilabad, Adilabad Dist.
2. The Sub Divisional Officer Telecom, Sirpur, Kaghaznagar, Adilabad Dist.
3. The Chief General Manager, Telecommunications, Doorsanchar Bhavan, Nampally Station Road, Hyderabad.
4. One copy to Mr. Ch. Jagannadha Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

pvm

"30th Nov 1995
S. V. P."

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE, V.NEELADRI RAO
VICE CHAIRMAN

AND
A B Gorathi
THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 30-11-1995

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in
O.A.No. 1449/95

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed. at the admission stage

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

Alfrey
along with 20A copy

No Spare Copy

Central Administrative Tribunal
DESPATCH

11 DEC 1995 Nsp

HYDERABAD BENCH